

(1)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.895 OF 2006

ALLAHABAD THIS THE 28<sup>TH</sup> DAY OF MAY 2008

HON'BLE MR. N. D. DAYAL, MEMBER-A

R.K.S. Chauhan,  
S/o Late M. Shyam Singh,  
MES 164379, Retired in the office of  
Garrison Engineer Military Engineering Service Air  
Force Chakery, Kanpur.

..... .Applicant

By Advocate : Sri R.S. Dwivedi

Versus

1. Union of India,  
through Secretary, Ministry of Defence,  
New Delhi.
2. Eng-in-chief, Army Head Quarter, New Delhi,  
Kashmir House, New Delhi.
3. Chief Engineer Central Command, Lucknow.
4. Commander Work Engineer, Chakery Kanpur Cantt.
5. Garrison Engineer (I)  
E/M Military Engineer Service,  
Chakery Kanpur.

..... .Respondents

By Advocate : Shri Saumitra Singh

O R D E R

The applicant had taken advance for LTC journey,  
which was undertaken during the period May-November  
1998. The applicant submits that the journey was  
performed by private bus. The learned counsel for the  
applicant is seeking the benefit of certain judgments  
of this Tribunal such as in OA No.828/04 dated  
23.09.2005, OA No.1293/01 dated 30.08.2005 <sup>amongst</sup> mentioned  
others wherein cognizance has been taken ~~of~~ DOPt order

(8)

dated 30.07.2002. It is submitted that the orders dated 09.02.1998 have been revised by these instructions and the benefits should be given to the applicant as it has been given in the other OAs. Keeping in view such submissions, ~~in view~~ the respondents are directed to take a decision on the <sup>Y</sup> ~~in OA~~ prayer of the applicant <sup>Y</sup> and if he is similarly situated as the applicant, in the above OAs, he may be extended the same benefit, if otherwise eligible.

2. The OA is, therefore, disposed of with the above directions. *No order.*

  
Member-A

/ns/